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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 1/2006
in
OA 2181/2003**

New Delhi, this the 31st day of October, 2006

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri V.K. Agnihotri, Member (A)**

Shri Raj Singh Yadav S/o Late Shri Bhai Ram,
R/o H.No. 201, Gali No.4, Hari Nagar,
Near New Anaz Mandi,
Gurgaon.

---Applicant.

(By Advocate: Shri D.R. Gupta)

VERSUS

Union of India through

1. Shri Sudeep Banerjee,
Secretary M/O Human Resource Development,
Department of Secondary Education &
Higher Education, Shastri Bhawan,
New Delhi.
2. Shri R.L. Jamuda,
Commissioner, Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jit Singh Marg,
New Delhi-110016.

..Respondents.

(By Advocate: Ravinder Sharma for R-1 and Shri S. Rajappa for R-2)

ORDER (ORAL)

By Mr. Shanker Raju, Member (J)

In the light of the order passed by the High Court of Delhi granting three months time to the respondents to comply with the direction of this Tribunal and also a direction to the respondents in WP not to press for CP, this CP stands disposed of and notices are discharged with liberty to the parties to revive it at an appropriate stage.



(V.K.Agnihotri)
Member (A)

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(Shanker Raju)
Member (J)